



ITEM NO.8

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10845/2023

(Arising out of impugned final judgment and order dated 21-07-2023 in IA No. 972/2023 in BLAPL No.6425 of 2023 passed by the High Court of Orissa at Cuttack)

BIBHUTI BHUSAN BEHERA

Petitioner(s)

VERSUS

STATE OF ODISHA

Respondent(s)

(FOR ADMISSION)

Date : 28-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv. (N.P.)
Mr. Dushmanta Kumar Pradhan, Adv.
Mr. Alok Singh, Adv.
Mr. Vijay Pal, Adv.
Mr. Nand Ram, Adv.
Mr. Umang Tripathi, Adv.
Kothapally Jagdish, Adv.
Mr. Rahul Kumar, Adv.
Ms. Sakshi Rewaria, Adv.
Ms. Jagriti Singh, Adv.
Mr. Rabin Majumder, AOR

For Respondent(s) Mr. Prakash Ranjan Nayak, AOR
Mr. Balaram Nayak, Adv.
Mr. Animesh Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the parties.

The High Court has not yet disposed of the bail application

filed by the petitioner for grant of regular bail.

Vide order dated 4th September, 2023, this Court has granted interim bail to the petitioner. The order of interim bail shall to continue to operate till the disposal of the bail application pending before the High Court. The pending bail application shall be decided on its own merits.

The Special Leave Petition is disposed of accordingly.

Pending application(s), if any, shall also stand disposed of.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)